

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Misc. Application No. 85027 of 2021

(on behalf of Appellant)

in

Excise Appeal No. 86778 of 2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/226-15-16 dated 14th July 2015 passed by the Commissioner (Appeals), Central Excise & Customs, Nashik)

**Commissioner of Central Excise,
Nasik**

Kendriya Rajaswa Bhavan,
Old Agra Road, Nashikn 422 002

.....Appellant

VERSUS

M/s Sinnar Thermal Power Limited

5th Floor Tower-B Worldmark-I
Aerocity New Delhi -110 037

.....Respondent

APPEARANCE:

Miss Anuradha Parab, Assistant Commissioner, Authorised Representative
for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86911 / 2021

Date of Hearing: 21.09.2021

Date of Decision: 21.09.2021

PER: CORAM

This appeal has been filed by Revenue against order-in-appeal
no. NGP/EXCUS/000/APPL/226-15-16 dated 14th July 2015 of
Commissioner of Central Excise & Customs(Appeals), Nashik.

2. Miscellaneous application has been filed by the appellant-Commissioner of CGST & Central Excise seeking withdrawal of the said appeal in view of monetary limit prescribed as threshold for litigation in instruction no. 390/Misc/116/2017-JC dated 22nd August 2019 which has been made applicable also to all appeals that are pending.

3. We have heard Learned Authorised Representative. None appeared for the respondent.

4. The miscellaneous application is allowed. Accordingly, the appeal of Revenue is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

sb